

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2816
TO BE ANSWERED ON 11.05.2016**

WILFUL DEFAULTERS

2816. DR. SUBHASH BHAMRE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether the Government is going to expedite the process of bringing back wilful defaulters to India to face legal proceedings;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor; and**
- (d) the detailed information about the action taken by the Government for cancellation of their passports and other necessary measures?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (d) The Ministry of External Affairs relies on Extradition Treaties between India and foreign countries to bring back fugitive criminals to India. Till date, India has signed Extradition Treaties with 42 countries. India also has Extradition Arrangements with 9 more countries. In addition, multilateral conventions such as United Nations Convention against Corruption, United Nations Convention against Transnational Organised Crime, International Convention for the Suppression of Terrorist Bombings etc. can also serve as a basis for extradition. The Indian Extradition Act, 1962 also provides the legislative framework for extradition from countries with whom we do not have an Extradition Treaty. A request for extradition can be initiated against a fugitive criminal who is formally accused of, charged with or convicted of an extradition offence.

Section 10 of the Indian Passport Act, 1967 specifies the grounds on which the passport authority may impound or cause to be impounded or revoke a passport or travel document of a person. The Government takes all necessary steps to impound/revoke the passport of a person wanted by our law enforcement agencies, on the basis of the provisions of this Section.

The Ministry of External Affairs also takes up the matter with the concerned foreign countries when a request for deportation or extradition is received from the concerned Law Enforcement Agencies in India.
